

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE**

PUBLIC NOTICE NO. 55 (RE- 02)/ 2002-2007
NEW DELHI : DATED : 03/01/2003.

Attention is invited to Paragraph 2.4 of the Export and Import Policy 2002-2007, as amended and Paragraphs 4.9 and 4.10 of the Handbook of Procedures, Vol.1, 2002-2007, as amended and also to the Handbook of Procedures, Vol.2, 2002-2007, as amended from time to time.

2. In exercise of the powers conferred under Paragraph 2.4 of the Export and Import Policy 2002-2007, as amended, the Director General of Foreign Trade hereby makes the following amendments in the Handbook of Procedures, Vol.2, 2002-2007, as amended.

3. In the statement of Standard Input Output Norms as contained in the Handbook of Procedures, Vol.2 Part-II, 2002-2007, as amended, following amendment shall be made under the product group Engineering:-

“The Standard Input Output Norms (SION) at Sl. No. C-381 shall remain suspended till a final decision is taken by the Advance Licensing Committee on its review. The committee also decided that during the period of suspension of SION No. C-381, exporters may obtain advance licences under Duty Exemption Scheme on self declaration as per para 4.7 of Hand Book of Procedures from Regional Licensing Authorities concerned.”

4. This issues in public interest.

(L. MANSINGH)
DIRECTOR GENERAL OF FOREIGN TRADE

(R. C. SAINI)
DY. DIRECTOR GENERAL OF FOREIGN TRADE

FOR DIRECTOR GENERAL OF FOREIGN TRADE